

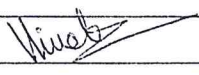
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER ( JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

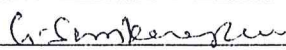
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10-11-2017 AT  
10.30AM**

TRANSFER PETITION NO.	
COMPANY PETITION / APPLICATION NO.	CA NO.48/97/HDB/2017
NAME OF THE COMPANY	Swarnandhra-IJMII Integrated Township Development Co. Pvt Ltd
NAME OF THE PETITIONER(S)	Swarnandhra IJMII Integrated Ltd
NAME OF THE RESPONDENT(S)	Swarnandhra-IJMII Integrated Township Development Co. Pvt Ltd
UNDER SECTION	97

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	e-mail & Telephone no.	signature
VIVEK GANESH	Advocate	lyerassociates14@gmail.com 9495968289	


**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	e-mail & Telephone no.	signature
G. SANKARA RAO	Advocate	SANKARRAO GAN TAC@gmail.com 7995466219	

Heard Shri. Vivek Ganesh, learned counsel for the petitioner and Shri. G. Sankara Rao, learned counsel for the respondent. Shri. G. Sankara Rao, learned counsel for the respondent submit that they have no objection to pass similar orders as passed in the CP.

*Endin*

Post the case for orders on 13.11.2017.

  
Member (Technical)

  
Member (Judicial)